

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-623(ND)/2018

IN THE MATTER OF:
M/s J.M. Kapoor & Co.
vs
M/s Novex Pvt. Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 9 IBC, 2016

Coram:

Ms. Ina Malhotra,
Hon'ble Member (Judicial)

Order delivered on 07.02.2019

For the Applicant
For the Respondent

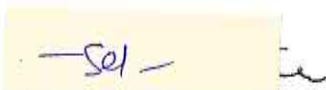
: Manas Shukla, RP Sourit Arora, Advocate

ORDER

Certificate of registration of Mr. A.K. Jain has been filed in terms of directions given on 31.01.2019. The same is taken on record. The eligibility of Mr. A.K. Jain be confirmed from the website of the IBBI whether there is any disqualification pending. To come up for confirmation on 08.02.2019.

The IRP Mr. Rishi Prakash Vats, stands discharged as a IRP and his remuneration approved by the COC should be reimburse of him as the earliest.

Learned counsel appearing for the erstwhile IRP is directed to ensure that all details and documents collected by him and handed over to the new incumbent.


(INA MALHOTRA)
MEMBER (JUDICIAL)

Varinder Kumar